

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting NC-V due for 02.10.2008 but actually held on 16.10.2008**

The Meeting No. 27/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 02.10.2008 but actually held on 16.10.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. J.D.Giri, Vice President (HR), M/s Shahi Export P. Ltd.	Nominee from AEPC
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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**(TEXTILES AND LEATHER ITEMS)**

At the outset the Minutes of NC Meeting No. 24/AMO9 dated 11.09.2008 and 25/AMO9 dated 18.09.2008 were ratified. The Agenda for individual cases for Meeting No. 26/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

**MEETING NUMBER** : 27/84-ALC3/2008 **MEETING DATE** : 02.10.2008

## Online cases

1	<b>Case No.:1/5/84-ALC3/2008</b>	Party Name:CELEBRITY FASHIONS PVT. LTD.	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status: Withdrawn</b>
	HQ File :01/84/050/00071/AM09/	RLA File :04/24/040/00072/AM05/	Lic.No/Date:0410058281 14.06.2004	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report this case has already been cleared by ALC in its meeting held on 27.09.2004. In view of this case may be withdrawn from agenda.			

2	<b>Case No.:2/5/84-ALC3/2008</b>	Party Name:CELEBRITY FASHIONS PVT. LTD.	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status: Withdrawn</b>
	HQ File :01/84/050/00072/AM09/	RLA File :04/24/040/00073/AM05/	Lic.No/Date:0410058288 14.06.2004	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report this case has already been cleared by ALC in its meeting held on 23.08.2005. In view of this case may be withdrawn from agenda.			

3	<b>Case No.:3/5/84-ALC3/2008</b>	Party Name:CELEBRITY FASHIONS PVT. LTD.	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status: withdrawn</b>
	HQ File :01/84/050/00073/AM09/	RLA File :04/24/040/00074/AM05/	Lic.No/Date:0410058290 14.06.2004	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report this case has already been cleared by ALC in its meeting held on 14.12.2004. In view of this case may be withdrawn from agenda.			

	<b>Case No.:4/5/84-ALC3/2008</b>	Party Name:ROVERCO APPAREL COMPANY PVT LTD	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status: Withdrawn</b>
	HO File :01/84/050/00074/AM09/	RLA File :04/24/040/00084/AM05/	Lic.No/Date:0410058443	

4			16.06.2004	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report this case has already been cleared by ALC. In view of this case may be withdrawn from agenda.			

5	<b>Case No.:5/5/84-ALC3/2008</b>	Party Name:ROVERCO APPAREL COMPANY PVT LTD	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00075/AM09/	RLA File :04/24/040/00085/AM05/	Lic.No/Date:0410058444 16.06.2004	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report this case has already been cleared by ALC. In view of this case may be withdrawn from agenda.			

6	<b>Case No.:6/5/84-ALC3/2008</b>	Party Name:NIYAZ APPARELS	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00076/AM09/	RLA File :04/24/040/00080/AM05/	Lic.No/Date:0410058844 24.06.2004	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report this case has already been cleared by ALC in its meeting held on 10.08.2004. In view of this case may be withdrawn from agenda.			

7	<b>Case No.:7/5/84-ALC3/2008</b>	Party Name:NIYAZ APPARELS	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status: Deferred</b>
	HQ File :01/84/050/00077/AM09/	RLA File :04/24/040/00083/AM05/	Lic.No/Date:0410059052 29.06.2004	Defer Date:06.11.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that			

status called for from R.A as to whether this case has been ratified by ALC or not is still awaited. It was therefore decided to remind them by D.O from Convenor, NC-V and defer the case for re-listing on 06.11.2008.

8	<b>Case No.:8/5/84-ALC3/2008</b>	Party Name:NIYAZ APPARELS	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status:</b> <b>Withdrawn</b>
	HQ File :01/84/050/00078/AM09/	RLA File :04/24/040/00106/AM05/	Lic.No/Date:0410060366 21.07.2004	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report this case has already been cleared by ALC in its meeting held on 09.09.2004. In view of this case may be withdrawn from agenda.			

9	<b>Case No.:22/5/84-ALC3/2008</b>	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status: Approved</b>
	HQ File :01/84/050/00092/AM09/	RLA File :35/24/040/00064/AM07/	Lic.No/Date:3510020622 14.03.2007	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis. For export of Millmade Industrial Workwear Woven Garments following inputs may be allowed as detailed below: -</p> <ol style="list-style-type: none"> <li>1) Polyester staple fibre with a wastage of 21.1% on weight on the basis of net content in the export product;</li> <li>2) Raw cotton with a wastage of 26% on weight on the basis of net content in the export product;</li> <li>3) Disperse dyes @ 2% of weight of polyester content in the export product;</li> <li>4) Vat dyes @ 1.5% of the weight of cotton content in the export product;</li> <li>5) Reflective band (of relevant width) net to net with accountability clause.</li> </ol> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

10	Case No.:22/23/84-ALC3/2008	Party Name:CELEBRITY FASHIONS LTD.,	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status : Approved
	HQ File :01/84/050/00279/AM09/	RLA File :04/24/040/00052/AM09/	Lic.No/Date:0410096140 30.05.2008	
	Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/54/2008-09/Hosy. dated 08.10.2008 as detailed below: -			
	Export Product	Import Item	Qty. allowed	
	Men's short sleeve straight collar plaid shirt made of 100% cotton yarn dyed plaid woven fabric, GSM-125+/-10% (Style No. HW8-485)	100% cotton yarn dyed plaid woven fabric, GSM-125+/-10%	03.33 Sq mtrs/Pc	
The GSM shall match on both side of export and import.				
The R.A shall be advised to take necessary action subject to compliance of other usual conditions.				

11	<b>Case No.:15/23/84-ALC3/2008</b>	Party Name:REFLEXIONS NARAYANI IMPEX PVT. LTD	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status: Rejected</b>
	HQ File :01/84/050/00272/AM09/	RLA File :02/24/040/00072/AM09/	Lic.No/Date:0210113394 10.06.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to furnish information/documents called for by DGFT vide letter dated 29.09.2008. The Committee was therefore constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

<b>Case No.:4/15/84-ALC3/2008</b>	Party Name:CHELSEA MILLS	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status: Approved</b>
HQ File :01/84/050/00177/AM09/	RLA File :05/24/040/00212/AM09/	Lic.No/Date:0510222991 27.06.2008	

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/59/2008-09/Hosy. dated 15.10.2008 as detailed below: -

Export Product	Import Item	Qty. allowed
Women's pant made of 98% cotton 2% spandex fabric, GSM-195+/-10% (Style No. 193040)	98% cotton 2% spandex fabric, GSM-195+/-10%	2.90 Sq mtrs/Pc
	65% Polyester 35% cotton dyed fabric, GSM-105+/-10%	0.35 Sq mtrs/Pc
	Snap Fastners	Net to net with accountability clause.
	Zip Fastners	Net to net with accountability clause.
	Non woven fusible interlining	0.25 Sq mtrs/Pc
	Poly bags	Net to net with accountability clause.
Women's pant made of 98% cotton 2% spandex fabric, GSM-195+/-10% (Style No. 9451, 9479, 9465 & 9478)	98% cotton 2% spandex fabric, GSM-250+/-10%	2.88 Sq mtrs/Pc
	100% cotton dyed fabric, GSM-255+/-10%	0.33 Sq mtrs/Pc
	Snap Fastners	Net to net with accountability clause.
	Zip Fastners	Net to net with accountability clause.
	Non woven fusible interlining	0.25 Sq mtrs/Pc
	Poly bags	Net to net with accountability clause.
Women's pant made of 98% cotton 2% spandex fabric, GSM-105+/-10%	100% cotton dyed fabric, GSM-255+/-10%	2.70 Sq mtrs/Pc

GSM-116+/-10% (Style No. 9496)	100% cotton printed fabric, GSM-116+/-10%	0.27 Sq mtrs/Pc
	Zip Fastners	Net to net with accountability clause.
	Non woven fusible interlining	0.35 Sq mtrs/Pc
	Poly bags	Net to net with accountability clause.

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

13	Case No.:5/15/84-ALC3/2008	Party Name:FASHION ACCESSORIES	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Rejected
	HQ File :01/84/050/00178/AM09/	RLA File :05/24/040/00182/AM09/	Lic.No/Date:0510222993 27.06.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting observed that firm have neither provided measurement of export items nor indicated the characteristics of imported silk fabric in export. They have only submitted CAD. In view of this Committee was constrained to maintain the status quo in this case. Hence, rejected the request of the firm. Firm may be informed accordingly.			

14	Case No.:15/17/84-ALC3/2008	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Withdrawn
	HQ File :01/84/050/00201/AM09/	RLA File :05/24/040/00249/AM09/	Lic.No/Date:0510223844 15.07.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by ALC in its meeting held on 25.09.2008. In view of this case may be withdrawn from agenda.			

15

Case No.:14/17/84-ALC3/2008	Party Name:GAURAV INTERNATIONAL	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status : Approved
HQ File :01/84/050/00200/AM09/	RLA File :05/24/040/00251/AM09/	Lic.No/Date:0510223820 15.07.2008	Defer Date:02.10.2008
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on as detailed below: -			
S. No	Export Product	Import Item	Qty. allowed
1	Infants boys overall made of 100% cotton uncut corduroy dyed woven fabric, GSM-200+/10% (Style No. GAP 603836)	100% cotton uncut corduroy dyed woven fabric, GSM-200+/10%	3450 Sq mtrs.
2	Girls floral top made of 100% cotton printed woven fabric, GSM-106+/10% (Style No. GAP 604489)	100% cotton printed woven fabric, GSM-106+/10%	11875 Sq mtrs.
The GSM shall match on both side of export and import. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

Case No.:2/19/84-ALC3/2008	Partv Name:SUBBAROW APPARELS.	Meet No/Date:27/84-ALC3/2008	Status: Reiected
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16			02.10.2008	
	HQ File :01/84/050/00231/AM09/	RLA File :04/24/040/00109/AM09/	Lic.No/Date:0410097618 29.07.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to furnish information/documents called for by DC (MSME) vide letter dated 11.09.2008. The Committee was therefore constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

Case No.:6/19/84-ALC3/2008		Party Name:CHELSEA MILLS		Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Approved
HQ File :01/84/050/00235/AM09/		RLA File :05/24/040/00284/AM09/		Lic.No/Date:0510224899 01.08.2008	
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on as detailed below: -					
S. No	Export Product	Export Qty.	Import item	Qty. allowed	
1	98% Cotton 2% Spandex stretch denim womens long jeans (Style No. 3027 & 3009)	9860 Pcs.	1. 98% cotton 2% spandex stretch denim fabric GSM 345+/-10 2.100% cotton dyed fabric lining GSM 168+/-10% 3.Non woven fusible interlining 4. Zip Fastners 5. Snap Fastners 6. Rivets 7. Pumice stones 8. Poly Bags	1) 2.82 Sq. Mtrs./Pc 2) 0.35 Sq. Mtrs/Pc. 3) 0.30 Sq mtrs./Pc 4) 1 No. 5) 1 Set 6) 5 sets 7) 300 gms/pc 8) 2 Nos.	
2.	69% cotton 29% polyester 2% Spandex stretch yarn dyed womens long pants (Style No. 3068)	3691 Pcs.	1.69% cotton 29% polyester 2% Spandex stretch yarn dyed fabric GSM 205+/-10%. 2. 100% Cotton dyed fabric GSM 168+/-10% 3. Zip Fastners 4.Non woven fusible interning	1) 2.63 Sq mtrs./Pc 2) 0.35 Sq.Mtrs/Pc 3) 1 No. 4) 0.30 Sq mts/Pcs 5) 2 Nos.	

			5. Poly bags	
3.	65% cotton 33% polyester 2% Spandex yarn dyed womens long pants (Style No. 3082)	2475 Pcs	1. 65% cotton 33% polyester 2% Spandex yarn dyed stretch fabric GSM 175+/-10%. 2. 100% Cotton dyed fabric GSM 168+/-10% 3. Zip Fastners 4. Snap Fastners 5. Non woven fusible interlining 6. Poly bags	1) 2.63 Sq mtrs./Pc 2) 0.35 Sq.Mtrs/Pc 3) 1 No. 4) 2 Nos. 5) 0.30 Sq mts/Pcs 6) 2 Nos.
4	98% cotton 2% Spandex stretch womens long boot cut jeans (Style No. 9478,9479 & 9451)	4525 Pcs	1. 98% cotton 2% Spandex dyed stretch fabric GSM 250+/-10%. 2. 100% Cotton dyed fabric GSM 168+/-10% 3. Non woven fusible interlining 4. Zip Fastners 5. Snap Fastners 6. Pumice stone 7. Polyester thread of relevant width 8. Poly bags	1) 2.90 Sq mtrs./Pc 2) 0.35 Sq.Mtrs/Pc 3) 0.27 Sq mts/Pcs 4) 1 No. 5) 2 Nos. 6) 300 gms/pc 7) 300 mts./Pc 8) 2 Nos.
5	100% cotton dyed womens cargo pants (Style No. 9526)	20080 Pcs	1. 100% cotton dyed fabric GSM 168+/-10%. 2. 100% Cotton printed fabric GSM 115+/-10% 3. 100% Cotton dyed fabric GSM 168+/-10% 4. Non woven fusible interlining 5. Zip Fastners 6. Poly bags 7. Polyester thread of relevant width 8. Pumice stone	1) 2.90 Sq mtrs./Pc 2) 0.20 Sq.Mtrs/Pc 3) 0.35 Sq mts/Pcs 4) 0.30 Sq mts/Pcs 5) 1 No. 6) 2 Nos. 7) 300 mts./Pc 8) 300 gms/pc
6	100% cotton dyed womens long cargo Bermuda (Style No. 9530)	16125 Pcs	1. 100% cotton dyed fabric GSM 168+/-10%. 2. 100% Cotton printed fabric GSM 115+/-10% 3. 100% Cotton dyed fabric GSM 168+/-10% 4. Non woven fusible interlining 5. Zip Fastners 6. Poly bags 7. Polyester thread of relevant width 8. Pumice stone	1) 2.39 Sq mtrs./Pc 2) 0.16 Sq.Mtrs/Pc 3) 0.35 Sq mts/Pcs 4) 0.30 Sq mts/Pcs 5) 1 No. 6) 2 Nos. 7) 300 mts./Pc 8) 300 gms/pc

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:1/23/84-ALC3/2008</b>	Party Name:CHELSEA MILLS	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status: Approved</b>
HQ File :01/84/050/00258/AM09/	RLA File :05/24/040/00333/AM09/	Lic.No/Date:0510225783 19.08.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on as detailed below: -

S. No	Export Product	Export Qty.	Import Item	Qty. allowed
1	98% Cotton 2% Spandex stretch womens boot cut Pants <b>(Style No. 9545, 9540 &amp; 9539)</b>	36825 Pcs.	1. 98% Cotton 2% Spandex stretch dyed fabric, GSM 195+/-10 2. 100% cotton printed fabric, GSM 115+/-10% 3. 100% cotton dyed fabric, GSM 168+/-10% 4. Non woven fusible interlining 5.. Zip Fastners 6. Polyester thread of relevant width 7. Pumice stones	1) 2.60 Sq. Mtrs./Pc 2) 0.20 Sq. Mtrs/Pc. 3) 0.35 Sq mtrs./Pc 4) 0.30 Sq mtrs./Pc 5) 1 No. 6) 0.35 Sq mtrs./Pc 7) 300 gms/pc
2.	98% Cotton 2% Spandex stretch dyed womens Pants <b>(Style No. 9451, 9465)</b>	3624 Pcs.	1. 98% Cotton 2% Spandex stretch dyed fabric, GSM 250+/-10 2. 100% cotton dyed fabric, GSM 168+/-10% 3. Snap fastners 4. Zip Fastners 5. Non woven fusible interlining	1) 2.90 Sq mtrs./Pc 2) 0.35 Sq.Mtrs/Pc 3) 2 No. 4) 1 No. 5.) 0.27 Sq mts/Pcs

		6. Pumice stones	6) 300 gms/pc
<p>The GSM shall match on both side of export and import.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

19	<b>Case No.:2/23/84-ALC3/2008</b>	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status: Deferred</b>
	HQ File :01/84/050/00259/AM09/	RLA File :35/24/040/00031/AM09/	Lic.No/Date:3510024475 21.08.2008	Defer Date:06.11.2008
	<p>Decision: The Committee considered the case as per Agenda and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 06.11.2008.</p>			

20	<b>Case No.:5/23/84-ALC3/2008</b>	Party Name:ARRA GARMENTS,	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status: Rejected</b>
	HQ File :01/84/050/00262/AM09/	RLA File :32/24/040/00021/AM09/	Lic.No/Date:3210038621 22.08.2008	
	<p>Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting observed that firm have neither provided measurement of export items nor CAD/CAM/Laymarker. They have only submitted sketch. In view of this Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

	<b>Case No.:10/23/84-ALC3/2008</b>	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status: Approved</b>
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21	HQ File :01/84/050/00267/AM09/	RLA File :05/24/040/00331/AM09/	Lic.No/Date:0510226081 25.08.2008	
	<p>Decision: The Committee considered the case as per Agenda and in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 5% wastage on import item. The firm have to account for 30743 Sq mtrs of import item in the export product.</p> <p>The GSM shall match on both side of export and import.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

22	<b>Case No.:11/23/84-ALC3/2008</b>	Party Name:A.S.MARIMUTHU	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status : Approved</b>
	HQ File :01/84/050/00268/AM09/	RLA File :35/24/040/00033/AM09/	Lic.No/Date:3510024493 25.08.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied by the firm with condition that Dyes and Chemicals as inputs against the subject advance authorization shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.</p> <p>The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

23	<b>Case No.:20/23/84-ALC3/2008</b>	Party Name:RICHA & CO	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status : Deferred</b>
	HQ File :01/84/050/00277/AM09/	RLA File :05/24/040/00330/AM09/	Lic.No/Date:0510226334 27.08.2008	Defer Date:06.11.2008
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for</p>			

re-listing on 06.11.2008.

24	<b>Case No.:25/23/84-ALC3/2008</b>	Party Name:SWESENVA MERCH X (PROP: C. SENTHIL KUMAR)	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status : Approved</b>
	HQ File :01/84/050/00282/AM09/	RLA File :32/24/040/00023/AM09/	Lic.No/Date:3210038668 28.08.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case with 10% wastage on the item of import or as applied by the firm whichever is lower.</p> <p>The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

25	<b>Case No.:1/27/84-ALC3/2008</b>	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status : approved</b>														
	HQ File :01/84/050/00314/AM09/	RLA File :05/24/040/00395/AM09/	Lic.No/Date:0510227906 22.09.2008															
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-</p> <table><tr><th>S. No</th><th>Export Product</th><th>Export Qty.</th><th>Import Product</th><th>Import Qty.</th></tr><tr><td>1</td><td>Girls Skirts (<b>Style No. 2W0264</b>)</td><td>18580 Pcs.</td><td>100% Cotton dyed fabric, GSM 58+/-10%</td><td>1.47 Sq. Mtrs./Pc</td></tr><tr><td>2.</td><td>Ladies Jacket (<b>Style No. 9451, 9465</b>)</td><td>31400 Pcs.</td><td>98% Cotton 2% Spandex fabric, GSM 260+/-10</td><td>3.23 Sq mtrs./Pc</td></tr></table> <p>The GSM shall match on both side of export and import.</p>				S. No	Export Product	Export Qty.	Import Product	Import Qty.	1	Girls Skirts ( <b>Style No. 2W0264</b> )	18580 Pcs.	100% Cotton dyed fabric, GSM 58+/-10%	1.47 Sq. Mtrs./Pc	2.	Ladies Jacket ( <b>Style No. 9451, 9465</b> )	31400 Pcs.	98% Cotton 2% Spandex fabric, GSM 260+/-10
S. No	Export Product	Export Qty.	Import Product	Import Qty.														
1	Girls Skirts ( <b>Style No. 2W0264</b> )	18580 Pcs.	100% Cotton dyed fabric, GSM 58+/-10%	1.47 Sq. Mtrs./Pc														
2.	Ladies Jacket ( <b>Style No. 9451, 9465</b> )	31400 Pcs.	98% Cotton 2% Spandex fabric, GSM 260+/-10	3.23 Sq mtrs./Pc														

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

26	<b>Case No.:2/27/84-ALC3/2008</b>	Party Name:VISHVESVARA ENTERPRISES	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status: Deferred</b>
	HQ File :01/84/050/00315/AM09/	RLA File :03/95/040/00054/AM09/	Lic.No/Date:0310487239 22.09.2008	Defer Date:06.11.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier relevant file wherein similar case of the firm has been ratified. It was decided to defer the case for re-listing on 06.11.2008.			

27	<b>Case No.:3/27/84-ALC3/2008</b>	Party Name:SRI DHANALAKSHMI COTTON & RICE MILLS P. LTD.,	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status: Rejected</b>
	HQ File :01/84/050/00316/AM09/	RLA File :09/24/040/00246/AM09/	Lic.No/Date:0910035349 22.09.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting observed that the nexus cannot be established between the export product and import item mentioned in this case since 100% cotton grey fabric cannot be made after blending of yarn. Further, copy of application has also been not received. In view of this Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.			

	<b>Case No.:4/27/84-ALC3/2008</b>	Party Name:NEO CORP INTERNATIONAL LIMITED	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status: Transferred</b>
	HQ File :01/84/050/00317/AM09/	RLA File :11/24/040/00039/AM09/	Lic No/Date:1110018488	

28			23.09.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that export import items fall within the purview of NC-VII. It was therefore decided to transfer the case to DES-VII Section for their necessary action.			

29	<b>Case No.:5/27/84-ALC3/2008</b>	Party Name:NEO CORP INTERNATIONAL LIMITED	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status: Transferred</b>
	HQ File :01/84/050/00318/AM09/	RLA File :11/24/040/00040/AM09/	Lic.No/Date:1110018489 23.09.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that export import items fall within the purview of NC-VII. It was therefore decided to transfer the case to DES-VII Section for their necessary action.			

30	<b>Case No.:6/27/84-ALC3/2008</b>	Party Name:PARAMOUNT TEXTILE MILLS LIMITED	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status: Rejected</b>
	HQ File :01/84/050/00319/AM09/	RLA File :35/24/040/00040/AM09/	Lic.No/Date:3510024718 23.09.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting observed that the nexus cannot be established between the export product and import item mentioned in this case since cotton grey fabric cannot be made after blending of yarn. Further, copy of application has also been not received. In view of this Committee was constrained to reject the case.			



RLA may take suitable consequential action accordingly.

31	<b>Case No.:7/27/84-ALC3/2008</b>	Party Name:FIBRE WORLD	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status: Deferred</b>
	HQ File :01/84/050/00320/AM09/	RLA File :10/24/040/00069/AM09/	Lic.No/Date:1010031034 23.09.2008	Defer Date:06.11.2008
	Decision: The Committee considered the case as per agenda and observed that team of officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida has already visited the unit of the applicant firm and report is under preparation. Hence, it was decided to defer the case for re-listing on 06.11.2008.			

32	<b>Case No.:8/27/84-ALC3/2008</b>	Party Name:TULIP CLOTHING PVT LTD	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status: Deferred</b>
	HQ File :01/84/050/00321/AM09/	RLA File :32/24/040/00031/AM09/	Lic.No/Date:3210038818 23.09.2008	Defer Date:06.11.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 06.11.2008.			

33	<b>Case No.:9/27/84-ALC3/2008</b>	Party Name:VIJAYA EXPORTS INDIA P LTD,	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status: Deferred</b>
	HQ File :01/84/050/00322/AM09/	RLA File :32/21/040/00109/AM09/	Lic.No/Date:3210038819 23.09.2008	Defer Date:06.11.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 06.11.2008.			

	<b>Case No.:10/27/84-ALC3/2008</b>	Party Name:ASHIMA DYECOT LTD.	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status:Case Added</b>
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34	HQ File :01/84/050/00323/AM09/	RLA File :08/24/040/00140/AM09/	Lic.No/Date:0810074949 24.09.2008	Defer Date:									
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-												
	<table border="1"> <thead> <tr> <th>S. No</th><th>Export Product</th><th>Export Qty.</th><th>Import Product</th><th>Import Qty.</th></tr> </thead> <tbody> <tr> <td>1</td><td>Cotton bleached fabric with lycra</td><td>33806.677 Kgs</td><td>           1. grey cotton fabric with lycra             2. Silicon emulsion            3. Optical whitening agent         </td><td>           1. Net to net with accountability clause.            2. 338 Kgs            3. 169 Kgs         </td></tr> </tbody> </table>	S. No	Export Product	Export Qty.	Import Product	Import Qty.	1	Cotton bleached fabric with lycra	33806.677 Kgs	1. grey cotton fabric with lycra  2. Silicon emulsion 3. Optical whitening agent	1. Net to net with accountability clause. 2. 338 Kgs 3. 169 Kgs	The R.A shall be advised to take necessary action subject to compliance of other usual conditions.	
S. No	Export Product	Export Qty.	Import Product	Import Qty.									
1	Cotton bleached fabric with lycra	33806.677 Kgs	1. grey cotton fabric with lycra  2. Silicon emulsion 3. Optical whitening agent	1. Net to net with accountability clause. 2. 338 Kgs 3. 169 Kgs									

35	<b>Case No.:11/27/84-ALC3/2008</b>	Party Name:GUPTA EXIM (I) PVT.LTD.	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status: Deferred</b>
	HQ File :01/84/050/00324/AM09/	RLA File :05/24/040/00412/AM09/	Lic.No/Date:0510228078 24.09.2008	Defer Date:06.11.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 06.11.2008.			

36	<b>Case No.:12/27/84-ALC3/2008</b>	Party Name:M/S.RAM COIR MILLS	Meet No/Date:27/84-ALC3/2008 02.10.2008	<b>Status: Deferred</b>
	HQ File :01/84/050/00325/AM09/	RLA File :10/24/040/00083/AM09/	Lic.No/Date:1010031084 26.09.2008	Defer Date:06.11.2008

Decision: The Committee considered the case as per agenda and observed that team of officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida has already visited the unit of the applicant firm and report is under preparation. Hence, it was decided to defer the case for re-listing on 06.11.2008.

### **Manual cases**

Case No. 360	M/s Turel Garments, Mumbai
NC27/09 dt. 02.10.2008	F.NO.1/84/50/91/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No.0310382245 dt. 30.05.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of TC, Mumbai conveyed vide their letter dated 31.07.2006 as detailed below: -

S. No	Export Product	Import Item	Qty. allowed
1	Ladies Dress	100% silk fabric greige	4.50 Sq mtrs/Pc
2	Ladies Blouse	100% silk fabric greige	2.45 Sq mtrs/Pc
3	Ladies Skirts	100% silk fabric greige	3.15 Sq mtrs/Pc

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. The firm may also be advised to mention style No. invariably for the export product in future.

Case No. 361	M/s Uniworth Textiles Ltd., Kolkata
NC27/09 dt. 02.10.2008	F.NO.1/84/162/647/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization	

No.0210103162 dt. 16.08.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per revised written comments of TC, Mumbai conveyed vide their letter dated 13.08.2008 as detailed below: -

S. No	Export Product	Quantity	Import Item	Qty. allowed
1	All wool undyed fabrics	1 Kg	All wool undyed yarn	1.040 kg
2	Polywool undyed fabrics	1 Kg	Polywool undyed yarn	1.040 kg

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 362	M/s Riding House, Kanpur
NC27/09 dt. 02.10.2008	F.NO.1/84/50/143/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.0610013467 dt. 02.06.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting observed that firm have not given the bifurcated Qty. of export item i.e 100% Polyester and Nylon fabric (separately), in absence of which it is not possible to compute the requirement of inputs. In view of this Committee was constrained to maintain rejection in this case.

Firm may be informed accordingly.

Case No. 363	M/s Parveen Kumar Hosiery Ludhiana
NC27/09 dt. 02.10.2008	F.NO.1/84/162/771/AM06-DES-V
Ratification of input output norms in respect of Advance Authorization No. 3010044937 dt. 29.11.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting observed that unless applicant firm give the specific description of export product alongwith item-wise wastage at each stage with justification thereon, it is not possible to compute the requirement of inputs. In view of this Committee was constrained to maintain rejection in this case.

Firm may be informed accordingly.

Case No. 364	M/s Loyal Textiles Mills.
NC27/09 dt. 02.10.2008	F.NO.1/84/50/125/AM09-DES-V
Refixation of input output norms in respect of Advance Authorization No.3510023572 dt. 23.05.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and relevant file handed over to the representative of DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.11.2008.

Case No. 365	M/s Chelsea Mills Ltd.
NC27/09 dt. 02.10.2008	F.NO.1/84/162/318/AM08-DES-V

Ratification of input output norms in respect of Advance Authorization No.0510221307 dt. 30.05.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on as detailed below:

S. No	Export Product	Export Qty.	Import item	Qty. allowed
1	100% Cotton denim womens boot cut jeans <b>(Style No. 3026 &amp; 3059)</b>	5500 Pcs.	1. 100% cotton denim fabric GSM 340+/-10 2. 100% cotton dyed fabric lining GSM 200+/-10% 3. Polyester bags 4. Zip Fastners 5. Snap Fastners 6. Pumice stones	1) 2.63 Sq. Mtrs./Pc 2) 0.35 Sq. Mtrs/Pc. 3) 2 Nos. 4) 1 Set 5) 8 sets 6) 300 gms/pc
2.	98.5% cotton 1.5% Spandex stretch denim womens boot cut long jeans <b>(Style No. 208078491, 207078491 &amp; 210078491)</b>	6536 Pcs.	1. 98.5% cotton 1.5% Spandex stretch denim fabric GSM 375+/-10%. 2. 65% Polyester 35% Cotton dyed lining fabric GSM 105+/-10% 3. Snap Fastners 4. Rivets 5. Zip fastners 6. Polyester bags 7. Pumice stones	1) 3.05 Sq mtrs./Pc 2) 0.30 Sq.Mtrs/Pc 3) 1 No. 4) 6 Nos. 5) 1 No. 6) 3 Nos. 7) 300 gms/pc

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other

usual conditions.

Case No. 366	M/s Richa & Com., New Delhi
NC27/09 dt. 02.10.2008	F.NO.1/84/50/485/AM06-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510168806 dt. 19.10.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/57/2008-09/Hosy. dated 08.10.2008 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies Capri made of 100% cotton yarn dyed woven fabric, GSM-95+/-10%	100% cotton yarn dyed woven fabric, GSM-95+/-10%	2.45 Sq mtrs/Pc

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 367	M/s R.B.R. Garments (P) Ltd. Tirupur.
NC27/09 dt. 02.10.2008	F.NO.1/84/162/1138/AM08-DES-V
Re-fixation of input output norms in respect of Advance Authorization No.3210036958 dt. 27.12.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting observed that there is no justification for review this case as there is no new

additional ground. In view of this Committee was constrained to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 368	M/s Texport Fashions, New Delhi
NC27/09 dt. 02.10.2008	F.NO.1/84/162/274/AM09-DES-V
Ratification of input output norms in respect of Advance Authorization No.0510107131 dt. 30.10.2003 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per Agenda and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 06.11.2008.

Case No. 369	M/s Loyal Textiles Mills Ltd.
NC27/09 dt. 02.10.2008	F.NO.1/84/162/926/AM08-DES-V
Ratification of input output norms in respect of Advance Authorization No.35022041 dt. 25.10.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and relevant file handed over to the representative of DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 06.11.2008.

Case No. 370	M/s Nath Bros., Exim International Ltd., New Delhi
NC27/09 dt. 02.10.2008	F.NO.1/84/162/186/AM09-DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0510103192 dt. 23.09.2002 and 0510139156 dt. 28.09.2004	



Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of R.O, TC, Noida, who had to visit the unit of the firm. It was therefore decided to remind them and defer the case for re-listing on 06.11.2008.

Case No. 371	Ref. received from Noida Special Economic Zone
NC27/09 dt. 02.10.2008	F.NO.1/84/162/311/AM09-DES-V
Fixation of input output norms for Bath Mats Bedding.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 30.10.2008.

Case No. 372	Ref. received from Additional Commissioner of Customs, New Delhi
NC27/09 dt. 02.10.2008	F.NO.1/84/50/27/AM01-DES-V
Clarification regarding eligibility of Quilts under DEPB Scheme, S.No.72 – Textiles.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to recommend the case to DEPB Committee for their clarification alongwith complete relevant information.

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